

14.57 hrs.

**CRIMINAL LAW (AMENDMENT)  
BILL**

THE MINISTER OF HOME AFFAIRS (SHRI ZAIL SINGH): Sir, I beg to move:

"That the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872, be referred to a Joint Committee of the Houses consisting of 33 members, 22 from this House, namely:—

- (1) Shri K. Arjunan
- (2) Shri Rasa Behari Behra
- (3) Smt. Gurbrinder Kaur Brar
- (4) Shrimati Vidyavati Chaturvedi
- (5) Shrimati Suseela Gopalan
- (6) Shrimati Geeta Mukherjee
- (7) Shrimati Mohsina Kidwai
- (8) Shrimati Madhuri Singh
- (9) Shri R. K. Mhalgi
- (10) Shri D. K. Naikar
- (11) Shri K. S. Narayana
- (12) Shri Ram Pyare Panjka
- (13) Shri Bapushaheb Parulekar
- (14) Shri Amrit Patel
- (15) Shri Qazi Saleem
- (16) Prof. Nirmala Kumari Shaktawat
- (17) Shri S. Singaravadivel
- (18) Shri V. Kishore Chandra S. Deo
- (19) Shri Trilok Chand
- (20) Shri P. Venkatasubbaiah

(21) Shri V. S. Vijayaghavan

(22) Shri R. S. Sparrow.

and 11 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next session:

that, in other respects, the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 11 members to be appointed by Rajya Sabha to the joint Committee."

MR. CHAIRMAN: Mrs. Pramila Dandavate has given notice of an amendment. She is not here.

The question is:

"That the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872, be referred to a Joint Committee of the Houses consisting of 33 members, 22 from this House, namely:—

- (1) Shri K. Arjunan
- (2) Shri Rasa Behari Behra
- (3) Smt. Gurbrinder Kaur Brar
- (4) Shrimati Vidyavati Chaturvedi
- (5) Shrimati Suseela Gopalan
- (6) Shrimati Geeta Mukherjee
- (7) Shrimati Mohsina Kidwai
- (8) Shrimati Madhuri Singh

- (9) Shri R. K. Mhalgi
- (10) Shri D. K. Naikar
- (11) Shri K. S. Narayana
- (12) Shri Ram Pyare Panjka
- (13) Shri Bapusaheb Parulekar
- (14) Shri Amrit Patel
- (15) Shri Qazi Saleem
- (16) Prof. Nirmala Kumari Shaktawat
- (17) Shri S. Singarvadivel
- (18) Shri V. Kishore Chandra S. Deo
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that in other respects, the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 11 members to be appointed by Rajya Sabha to the Joint Committee."

*The motion was adopted.*

**SHRI BAPUSAHEB PARULEKAR** (Ratnagiri): Sir, may I have your permission to make a mention in this connection?

Last Friday, the Private Member's Bill was withdrawn by Mrs. Pramila Dandvate because the hon. Law Minister moved a motion that it should be referred to a Select Committee, and the Resolution mentions that the report of the Committee should be placed before the House by the last day of the first week of the next Session. Today is the last day of this Session and the Committee has not yet been appointed. I would like to know from the hon. Minister of Parliamentary Affairs where the matter stands because the Report is expected by the last day of the first week, but the Committee has not yet been appointed.

It is on that understanding that the Bill was withdrawn. That is an assurance given by the hon. Law Minister on the floor of the House. I would like to know why this particular Select Committee is not appointed.

15 hrs.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): The hon. Speaker is to nominate. That is the motion.

MR. CHAIRMAN: We now go to the next item.

SHRI R. K. MHALGI (Thane) What is the clarification on behalf of the government on this point?

MR. CHAIRMAN: He has replied whatever he could.

Now, Shri Bishma Narain Singh.